

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH: 'A' NEW DELHI**

**BEFORE SMT DIVA SINGH, JUDICIAL MEMBER
AND
SH.PRASHANT MAHARISHI, ACCOUNTANT MEMBER**

**I.T.A .No.-6079/Del/2013
(ASSESSMENT YEAR-2009-10)**

Amit Sachdeva, C-1/14, Safdarjung Development Area, New Delhi-110016. PAN-ANYPS9928C (APPELLANT)	vs	ACIT, Circle-7(1), New Delhi (RESPONDENT)
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Assessee by	Sh. Dhruv Gupta, AR
Revenue by	Sh. K.K.Jaiswal, DR

Date of Hearing	15.03.2016
Date of Pronouncement	03.05.2016

ORDER

PER DIVA SINGH, JM

The present appeal has been filed by the assessee assailing the correctness of the order dated 16.08.2013 of CIT(A)-X, New Delhi pertaining to 2009-10 assessment year.

2. However, at the time of hearing, a petition was filed by the Ld.AR stating that the assessee does not wish to pursue with the appeal filed and prays for permission to withdraw the same. Considering the submissions the Ld. DR, Mr. K.K. Jaiswal had no objection if the appeal is permitted to be withdrawn. In view of the above, the assessee given liberty to withdraw the appeal filed.

3. In the result, the appeal of the assessee is dismissed as withdrawn.

The order is pronounced in the open court on 03 of May, 2016.

Sd/-

**(PRASHANT MAHARISHI)
ACCOUNTANT MEMBER**

Dated: 03/05/2016

Amit Kumar

Sd/-

**(DIVA SINGH)
JUDICIAL MEMBER**

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT NEW DELHI